



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1992

INDEX

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MEGHALAYA ACT NO. 1 OF 1992

THE MEGHALAYA APPROPRIATION (No. I) ACT, 1992

(As passed by the Meghalaya Legislative Assembly on the 26th March, 1992 and which received the assent of the Governor on the 28th March, 1992)

(Published in the *Gazette of Meghalaya*, Extra-ordinary Issue, dated 28th March, 1992)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1991-92.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-third Year of the Republic of India as follows:-

Short title	1	(1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 1992.
Withdrawal of Rs. 29,12,10,231 from and out of the Consolidated Fund of Meghalaya for the financial year 1991-92	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of rupees twenty nine crores, twelve lakhs, ten thousand, two hundred thirty one towards defraying the several charges which will come in the course of payment during the financial year 1991-92 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	7,29,000	...	7,29,000	
		2058-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	Capital	
4.	2014-Administration of Justice ...	Revenue	5,64,850	...	5,64,850	
5.	2015-Elections	Revenue	1,12,68,400	...	1,12,68,400	
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services-201-Land Ceilings	Revenue	1,09,23,407	...	1,09,23,407	
		Capital	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes
			6250-Loans for Other Social Services			
			6401-Loans for Crop Husbandry			
	8.	2039-State Excise	Revenue	7,00,000	...	7,00,000
9.	2040-Sales Tax	Revenue	58,52,715	...	58,52,715	
	2045-I-Other Taxes and Duties on Commodities and Services					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	17,66,812	...	17,66,812
	2070-Other Administrative Services-Purchase and Maintenance of Transport				
	3055-Road Transport				
	5055-Capital Outlay on Road Transport	Capital
11.	2045-Other Taxes and Duties on Commodities and Services-II -Inspectorate of Electricity.	Revenue
	2501-Special Programme for Rural Development-Integrated Rural Energy Programme				
	2801-Power				
	2810-Non-Conventional Sources of Energy	Capital	5,74,00,000	...	5,74,00,000
	6801-Loans for Power Project				
12.	2051-Public Services Commission (Charged).	Revenue	...	4,95,610	4,95,610
13.	2052-Secretariat General Services -I-Civil Departments	Revenue	29,000	...	29,000
	2251-Secretariat Social and Community Services-I-Civil Departments				
	3451-Secretariat Economic Services-I-Civil Departments				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
16.	2055-Police	Revenue	3,65,00,202	...	3,65,00,202
	2070-Other Administrative Services-Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
17.	4216-Capital Outlay on Housing (Police)	Capital
	2056-Jails	Revenue	5,08,657	...	5,08,657
18.	4059-Capital Outlay on Public Works (Jails)	Capital
	2058-Stationery and Printing	Revenue	3,99,990	...	3,99,990
	4058-Capital Outlay on Stationery and Printing	Capital
	4216-Capital Outlay on Housing- 01-Government Residential Buildings				
20.	2070-Other Administrative Services-Civil defence and Home Guards	Revenue	43,52,602	...	43,52,602
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards).	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue	1,83,99,575	...	1,83,99,575				
	2202-General Education ...								
	2203-Technical Education ...								
	2204-Sports and Youth Services								
	2205-Art and Culture ...								
	2236-Nutrition ...								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Sports, Art and Culture					Capital
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels etc	Revenue	5,172	...	5,172				
	2216-Housing-01-Government Residential Buildings (i/c. G.A.D)	Capital				
	4059-Total Outlay on Public Works (i/c. G.A.D)								
23.	2070-Other Administrative Services -V-Training, Vigilance, Admi- nistrative of Citizenship Act etc	Revenue	6,93,650	...	6,93,650				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
24.	2071-Pensions and other Retirements Benefits	Revenue	31,38,924	...	31,38,924	
26.	2210-Medical and Public Health 2211-Family Welfare ...	Revenue	64,55,000	...	64,55,000	
		4210-Capital Outlay on Medical and Public Health				
26.	4216-Capital Outlay on Family Welfare	Capital	
27.	2215-Water Supply and Sanitation 2216-Housing	Revenue	...	1,20,53,400	1,20,53,400	
		4215-Capital Outlay on Water Supply and Sanitation				
		4216-Capital Outlay on Housing -01-Government residential Buildings	Capital
28.	6215-Loans for Sanitation and Water Supply	Revenue	
		2216-Housing				
		4216-Capital Outlay on Housing				
28.	6216-Loans for Housing	Capital	1,00,000	...	1,00,000	
30.	2217-Urban Development 4216-Capital Outlay on Housing	Revenue	32,00,000	...	32,00,000	
		4217-Capital Outlay on Urban Development	Capital
31.	2220-Information and Publicity 4059-Capital Outlay on Public Works (Public Relations)	Revenue	
		Capital	20,00,000	...	20,00,000	

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		the the Consolidated			
		Assembly	Fund		
		Rs.	Rs.	Rs.	
32.	{ 2230-Labour and Employment-01 Labour 2230-Labour and Employment-01- Labour-(A)-Inspectorate of Factories and Steam Boilers 2230-Labour and Employment -02-Employment and -02- Training.	Revenue	36,57,105	...	36,57,105
33.	{ 3456-Civil Supplies 2408- Food Storage and Ware- Housing 4408-Capital outlay on Food Storage and Warehousing	Revenue	5,12,700	...	5,12,700
		Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
35	2225-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Revenue	1,00,00,000	...	1,00,00,000
	2235-Social Security and Welfare				
	2236-Nutrition (Social Welfare)				
	4059-Capital Outlay on Public Works (Social Welfare)	Capital
36	2235- Social Security and Welfare -60-Other Social Security and Welfare programmes.	Revenue	3,97,362	...	3,97,362
	6235-Loans for Social Security and Welfare -60-Other Social Security and Welfare Program- mes.	Capital
37.	2235-Social Security and Welfare- E-60-Other Social Security and Welfare Programmes	Revenue	12,87,045	...	12,87,045
	2075-Miscellaneous General Services-104-Pension and distinguished services				
42.	3454-Census, Surveys and Statistics-02- Surveys and Statistics	Revenue	10,86,841	...	10,86,841

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
43.	{ 3475-Other General Economic Services-Regulation of Weights and Measure 2216-Housing-01-Government Residential Buildings }	Revenue	...	6,212	6,212
44.	{ 2401-Crop Husbandry 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation 2250-Other Social Services 2216-Housing 4401-Capital Outlay on Crop Husbandry 4702-Capital Outlay on Minor Irrigation 4416-Investments in Agricultural Financial Institution 6401-Loans for Crop Husbandry }	Revenue	87,35,000	...	87,35,000
		Capital
46.	{ 2402-Soil and Water Conservation 2415-Agricultural Research and Education 2216-Housing-01-Government Residential Buildings }	Revenue	1,00,00,000	...	1,00,00,000

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SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
48.	2403-Animal Husbandry	} Revenue	40,00,000	...	40,00,000
	2415-Agricultural Research and Education (Animal Husbandry)				
	2216-Housing-01-Government Residential Building				
	4059-Capital Outlay on Public Works				
	6403-Loans for Animal Husbandry				
51.	2406-Forestry and Wild Life	} Revenue	2,78,000	...	2,78,000
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forests	} Capital
	2401-Crop Husbandry	} Revenue	6,17,90,000	...	6,17,90,000
	2501-Special Programme for Rural Development				
	2015-Other Rural Development Programmes				
2216-Housing-01 Government Residential Buildings	} Capital	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
52.	2515-Other Rural Development Programmes 2216-Housing-01-Government Residential Buildings 2236-Nutrition 2505-Rural Employment 2416-Capital Outlay on Housing 4515 Capital Outlay on Rural Development 6515-Loans for Rural Development Programmes.	Capital				
			Revenue			
			58.	3452-Tourism 4059-Capital Outlay on Public Works (Tourism) 5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism	Capital	4,70,000	...	4,70,000	
						Capital	3,75,000	...	3,75,000
						Capital	37,75,000	...	37,75,000
						Capital	37,75,000	...	37,75,000
			60.	5465-Investment in General Financial and Training Institutions	Capital	3,75,000	...	3,75,000	
61.	7610-Loans to Government Servants etc	Capital	37,75,000	...	37,75,000				
Total		...	27,86,55,000	1,25,55,222	29,12,10,231				

MEGHALAYA ACT NO. 2 OF 1992

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1992

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 30th March, 1992]

(Published in the *Gazette of Meghalaya*, Extra-ordinary Issue, dated 31st March, 1992)

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of a part of financial year 1992-93.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-third Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 1992 (2) It shall come into force on the first day of April, 1992
Withdrawal of Rs. 153,60,16,425 from and out of the Consolidated Fund of Meghalaya for the financial year 1992-93	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of rupees one hundred fifty three crores, sixty lakhs, sixteen thousand, four hundred twenty five towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April, 1999 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 1992-93.

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SCHEDULE
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	49,74,250	2,36,750	52,11,000	
		2058-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	Capital	5,00,000	...	5,00,000	
2.	2012-Governor	Revenue	6,250	18,92,500	18,97,750	
3.	2013-Council of Ministers	Revenue	29,42,500	...	29,42,500	
4.	2014-Administration of Justice	Revenue	23,54,500	4,65,000	28,17,500	
5.	2015-Elections	Revenue	58,58,000	...	58,58,000	
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services-201-Land Ceilings.	Revenue	1,23,00,250	...	1,23,00,250	
		6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes etc. 6250-Loans for Other Social Services	Capital	2,500	...	2,500
			6401-Loans for Crop Husbandry			
	7.	2030-Stamps and Registration	Revenue	3,67,750	...	3,67,750
8.	2039-State Excise	Revenue	23,72,750	...	23,72,750	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
9.	2040-Sales Tax	Revenue	25,54,250	...	25,54,250
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	Revenue	92,64,000	...	92,64,000
	2070-Other Administrative Services-Purchase & Maintenance of Transport				
	3055-Road Transport				
	5055-Capital Outlay on Road Transport	Capital	53,25,000	...	53,25,000
11.	2045-Other Taxes and Duties on Commodities and Services-II -Inspectorate of Electricity	Revenue	1,99,44,750	...	1,99,44,750
	2501-Special Programme for Rural Development Integrated Rural Energy Programme				
	2801-Power 2810-Non-Conventional Sources of Energy				
	6801-Loans for Power Project	Capital	1,43,50,000	...	1,43,50,000
12.	2047-Other Fiscal Services Promotion of Small Savings	Revenue	1,14,000	...	1,14,000
	2048-Appropriation for reduction or avoidance of Debt (<i>Charged</i>)	Revenue
	2049-Interest Payments (<i>Charged</i>)	Revenue	...	6,77,05,250	6,77,05,250
	2051-Public Services Commission (<i>Charged</i>)	Revenue

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services I-Civil Departments	Revenue	2,50,06,000	...	2,50,06,000
	2251-Secretariat Social Commu- nity services-I-Civil Depart- ments.				
	3451-Secretariat-Economic Services-I-Civil Departments				
14.	2053-District Administration	Revenue	71,53,500	...	71,53,500
15.	2054-Treasury and Accounts Administration	Revenue	38,18,250	...	38,18,250
16.	2055-Police	Revenue	8,51,51,250	...	8,51,51,250
	2070-Other Administrative Services-Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
	4216-Capital Outlay on Housing (Police)	Capital	12,50,000	...	12,50,000
17.	2056-Jails	Revenue	26,17,250	...	26,17,250
	4059-Capital Outlay on Public Works (Jails)	Capital
18.	2058-Stationery and Printing	Revenue	65,73,750	...	65,73,750
	4058-Capital Outlay on Stationery and Printing	Capital	28,50,000	...	28,50,000
	4216-Capital Outlay on Housing -01-Government Residential Buildings				

SCHEDULE-contd.

(1)	(2)	(3)							
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated Fund	Total					
		Rs.	Rs.	Rs.					
19.	2052-Secretariat-General Services -II-Public works Department- Secretariat	} Revenue	} 4,86,14,000	} ...	} 4,86,14,000				
	2059-Public Works								
	2202-General Education								
	2203-Technical Education Buildings								
	2204-Sports, etc, Buildings								
	2205-Art and Culture								
	2210-Medical and Public Health								
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)								
	4059-Capital Outlay on Public Works					} Capital	} 3,34,53,500	} ...	} 3,34,53,500
	4202-Capital Outlay on Education, Sports, etc								
	4210-Capital Outlay on Medical and Public Health								
	4216-Capital Outlay on Housing -01-Government Residential Buildings (i/c. P.W.D)								
	4403-Capital Outlay on Animal Husbandry								
	4404-Capital Outlay on Dairy Development								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
20.	2070-Other Administrative Services-Civil Defence and Home Guards	Revenue	1,01,12,500	...	1,01,12,500
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue	20,54,84,000	...	20,54,84,000
	2202-General Education ...				
	2203-Technical Education ...				
	2204-Sports and Youth Services				
	2205-Art and Culture ...				
	2236-Nutrition ...				
	3425-Other Scientific Research				
3454-Census, Survey and Statistics	Capital	2,50,000	...	2,50,000	
4202-Capital Outlay on Education, Sports, Art and Culture					
6202-Loans for Education, Sports, Art and Culture					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels, etc 2216-Housing-01-Government Residential Buildings (i/c. G.A.D) 4059-Total Outlay on Public Works (i/c. G.A.D)	Revenue	53,19,000	...	53,19,000
		Capital
23.	2070-Other Administrative Services-V-Training Vigi- lance, Administration of Citizenship Act, etc	Revenue	8,77,500	...	8,77,500
24.	2071-Pensions and other Retirements Benefits	Revenue	1,47,12,500	...	1,47,12,500
25.	2070-Other Administrative Services-VI-State Lotteries 2075-Miscellaneous General Services	Revenue	2,94,000	...	2,94,000
26.	2210-Medical and Public Health 2211-Family Welfare ... 4210-Capital Outlay on Medical and Public Health 4211-Capital Outlay on Family Welfare	Revenue	7,24,90,950	...	7,24,90,950
		Capital	79,25,000	...	79,25,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
27.	2215-Water Supply and Sanitation	Revenue	4,20,18,500	...	4,20,18,500
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation				
27.	4216-Capital Outlay on Housing- -01-Government Residential Buildings	Capital	6,95,43,750	...	6,95,43,750
	6215-Loans for Sanitation and Water Supply				
28.	2216-Housing	Revenue	72,16,000	...	72,16,000
	4216-Capital Outlay on Housing				
	6216-Loans for Housing	Capital	19,00,000	...	19,00,000
29.	2217-Urban Development Municipal Administration	Revenue
	6217-Loans for Urban Develop- ment	Capital
30.	2217-Urban Development	Revenue	1,78,45,250	...	1,78,45,250
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development	Capital	78,37,500	...	78,37,500
31.	2220-Information and Publicity	Revenue	46,78,750	...	46,78,750
32.	2230-Labour and Employment -01-Labour				
	2230-Labour and Employment -01-Labour-(A)-Inspectorate of Factories and Steal Boilers	Revenue	54,57,250	...	54,57,250
	2230-Labour and Employment -02-Employment and -03- Training				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
33.	3456-Civil Supplies	Revenue	31,43,250	...	31,43,250
	2408- Food Storage and Warehousing				
34.	4408-Capital Outlay on Food Storage and Warehousing	Capital
	2235-Social Security and Welfare-01-Rehabilitation	Revenue
35.	6235-Loans for Social Security and Welfare-60 Other Social Security and Welfare Programmes	Capital
	2225-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Revenue	2,92,59,000	...	2,92,59,000
2235-Social Security and Welfare					
36.	2236-Nutrition (Social Welfare)	Capital	2,75,000	...	2,75,000
	4059-Capital Outlay on Public Works (Social Welfare)				
36.	2235- Social Security and Welfare -60-Other Social Security and Welfare Programmes	Revenue	1,62,500	...	1,62,500
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
37.	2235-Social Security and Welfare -E-60-Other Social Security and welfare programmes	Revenue	2,08,000	...	2,08,000
	2075-Miscellaneous General Services-101-Pension and Awards in consideration of distinguished services				
38.	2250-Other Social Services	Revenue	8,750	...	8,750
39.	3451-Secretariat-Economic Services-II-Planning Boards and attached Offices	Revenue	35,86,250	...	35,86,250
40.	2425-Co-operation	Revenue	90,38,125	...	90,38,125
	4425-Capital Outlay on Co-operation	Capital	1,07,35,625	...	1,07,35,625
	4435-Capital Outlay of other Agricultural Programmes				
	6425-Loans for Co-operation				
41.	2552-North Eastern Areas	Revenue	38,00,000	...	38,00,000
	4552-Capital Outlay on North Eastern Areas	Capital	2,00,00,000	...	2,00,00,000
	6552-Loans for North Easter Areas				
42.	3454-Census, Surveys and Statistics-02-Survey and Statistics	Revenue	27,60,500	...	27,60,500

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
43.	3475-Other General Economic Services-Regulation of Weights and Measures	Revenue	10,46,250	...	10,46,000
	2216-Housing-01-Government Residential Buildings				
44.	2401-Crop Husbandry	Revenue	5,99,76,000	...	5,99,76,000
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	2250-Other Social Services				
	2216-Housing				
	4216-Capital Outlay on Housing				
4401-Capital Outlay on Crop Husbandry	Capital	1,15,20,000	...	1,15,20,000	
4702-Capital Outlay on Minor Irrigation					
4416-Investments in Agricultural Financial Institutions					
6401-Loans for Crop Husbandry					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
45.	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	Revenue	8,93,750	...	8,93,750
		2711-Irrigation, Navigation, Drainage and Flood Control Projects			
	4701-Capital Outlay on Medium Irrigation		Capital	1,12,31,250	...
		4711-Capital Outlay on Flood Control Projects			
46.	2402-Soil and Water Conservation	Revenue	3,45,75,500	...	3,45,75,500
	2216-Housing-01-Government Residential Buildings				
47.	2501-Special Programmes for Rural Development	Revenue	72,82,500	...	72,82,500
	6402-Loans for Soil and Water Conservation	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
48.	2403-Animal Husbandry	} Revenue	2,69,06,250	...	2,69,06,250
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works	} Capital
	4403-Capital Outlay on Animal Husbandry				
	6403-Loans for Animal Husbandry				
49.	2404-Dairy Development	} Revenue	49,96,250	...	49,96,250
	2216-Housing-01-Governmen Residential Buildings				
	2415-Agricultural Research and Education				
50.	2405-Fisheries	} Revenue	45,57,250	...	45,57,250
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings	} Capital	3,00,000	...	3,00,000
	4216-Capital Outlay on Housing				
	4405-Capital Outlay on Fisheries				
51.	2406-Forestry and Wild Life	} Revenue	7,18,11,750	...	7,18,11,750
	2415-Agricultural Research and Education				
		4406-Capital Outlay on Forestry	} Capital	2,50,000	...

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.				
52.	2401-Crop Husbandry	Revenue	3,91,80,250	...	3,91,80,250			
	2501-Special Programmes for Rural Development							
	2515-Other Rural Development Programmes							
	2216-Housing-01-Government Residential Buildings							
	2515-Other Rural Development Programmes	Capital	47,50,000	...	47,50,000			
	2216-Housing-01-Government Residential Buildings							
	2236-Nutrition							
	2205-Rural Employment							
	4216-Capital Outlay on Housing							
	4515-Capital Outlay on Rural Development							
6515-Loans for other Rural Development Programmes	Revenue	31,26,500	...	31,26,500				
2852-Industries								
4885-Capital Outlay on Industries and Minerals								
4858-Capital Outlay on Engineering Industries					Capital	1,05,25,000	...	1,05,25,000
4860 Capital Outlay on Consumer Industries								
6885-Loans for Other Industries and Minerals								

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
54.	{ 2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings }	Revenue	91,67,000	...	91,67,000
		{ 4851-Capital Outlay on Village and Small Industries 6851-Loans for Village and Small and Mineral Industries }	Capital	4,82,500	...
	55.		{ 2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings }	Revenue	1,26,91,750
{ 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Industries }		Capital		50,80,000	...
	56.	{ 2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines 4216-Capital Outlay on Housing- 01-Government Residential Buildings }	Revenue	42,70,750	...
{ 4853-Capital Outlay on Non- Ferrous Mining and Metal- lurgical Industries-Non- Ferrous Metals }			Capital	4,00,000	...

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3054-Roads and Bridges	Revenue	5,48,37,500	...	5,48,37,500
	5054-Capital Outlay on Roads and Bridges	Capital	11,17,35,500	...	11,17,35,500
58.	3452-Tourism	Revenue	36,44,750	...	36,44,750
	4059-Capital Outlay on Public Works (Tourism)	Capital	62,50,000	...	62,50,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
59.	3606-Aid Materials and Equipment	Revenue	4,43,750	...	4,43,750
	6003-Internal Debt. Of the State Government (<i>Charged</i>)	Capital	...	5,94,59,225	5,94,59,225
	6004-Loans and Advances from the Central Government (<i>Charged</i>)	Capital	...	3,44,46,000	3,44,46,000
60.	5465-Investment in General Financial and Training Institutions	Capital
61.	7610-Loans to Government Servants etc	Capital	1,25,00,000	...	1,25,00,000
62.	7615-Miscellaneous Loans	Capital
63.	7810-Inter-State Settlement	Capital
64.	7999-Appropriation to Contingency Fund	Capital
Total		...	1,37,10,89,700	16,49,26,750	1,53,60,16,425

MEGHALAYA ACT NO. 3 OF 1992

**THE MEGHALAYA INTERPRETATION AND GENERAL CLAUSES
(AMENDMENT) ACT, 1992**

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 8th April, 1992]

(Published in the *Gazette of Meghalaya*, Extra-ordinary Issue, dated 8th April, 1992)

An

Act

To amend the Meghalaya Interpretation and General Clause Act, 1992

Be it enacted by the Legislature of the State of Meghalaya in the Forty-third Year of the Republic of India as follows:-

Short title	1	This Act may be called the Meghalaya Interpretation and General Clauses (Amendment) Act, 1992
Amendment of Section 40 of Act 7 of 1972	2	In Section 40 of the Meghalaya Interpretation and General Clauses Act, 1972, sub-section (2) shall be committed and the following new sub-section (2) shall be inserted, namely- “(2) Every rule made by the Government of Meghalaya under any Central Act applying in the State shall be laid, as soon as may be after it is made before the Legislative Assembly of Meghalaya and the provisions of sub-section (1) shall apply as they apply in the case of a rule made under any State enactment”.

MEGHALAYA ACT NO. 4 OF 1992

THE MEGHALAYA PROTECTION OF CATCHMENT AREAS ACT, 1990

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 27th April, 1992]

(Published in the *Gazette of Meghalaya*, Extra-ordinary Issue, dated 27th April, 1992)

An

Act

To provide for the protection of catchment areas with a view to preserve water sources and to make provisions for matter connected therewith.

WHEREAS, water is so vital to human life and community;

AND, WHEREAS, water sources in the hill areas are dwindling due to denudation of and inconsistent activities in the catchment areas.

AND, WHEREAS, it has become necessary to take regulatory measures to protect and improve the environment and the catchment areas and thereby preserve the water sources therein and augment the yield of water from such sources, streams and rivulets;

BE, it enacted by the Legislature of the State of Meghalaya in Forty-first year of the Republic of India as follows:-

Short title, extent and commencement,	1	(1) This Act may be called the Meghalaya protection of Catchment Areas Act, 1990. (2) It extends to the whole of the State. (3) It shall come into force on such date as Government may by notification appoint.
Definitions	2	In this Act unless there is anything repugnant in the subject or context- (a) 'Act' means the Meghalaya Protection of Catchment Areas Act, 1990; (b) 'Advisory Board' means the Catchment Areas Advisory Board constituted under section 3; (c) 'Catchment area' means as area where springs streams, rivulets and water sources originate and serve as a potential source of perential flow of water;

- (d) 'Critical catchment area' means the area from where springs, streams, rivulets and water heads originate and serve or can potentially serve the water supply system of any village or town or a group of them and the preservation of which is so vital for the life and health of the community;
- (e) 'Competent Authority' means the competent authority appointed under section 12;
- (f) 'Government' means the Government of the State of Meghalaya;
- (g) 'Land owner' means a proprietor or patta holder and includes a person having interest in the land under this Act;

Explanation: 'land' for the purpose of this Act includes trees, buildings and standing crops on it

- (h) 'measures' means the measures specified in section 6;
- (i) 'non-critical catchment area' means a catchment area which is not a critical catchment area;
- (j) 'notification' means notification by Government published in the *Gazette of Meghalaya*;
- (k) 'prescribed' means prescribed by rule made under this Act;
- (l) 'section' means a section of the Act

Constitution of a Catchment Area Advisory Board.

3

- (1) There shall be constituted a Board to be known as the Meghalaya Catchment Areas Advisory Board to advise the Government on matter connected with the catchment areas and their protection;
- (2) The Advisory Board shall consist of the following members: namely:-
 - (a) The special Secretary/Secretary, Forest and Environment Department of the Government as Chairman;
 - (b) The Chief Conservation of Forest;
 - (c) The Director of Soil Conservation;
 - (d) The Director of Agriculture;
 - (e) The Chief Public Health Engineer;
 - (f) The Director of Health Services;
 - (g) The Director of Mineral Resources;
 - (h) The Director of Urban Development;
 - (i) The Chief Executive Officer/Chairman of the Municipality concerned;

- (j) The Chief Executive members of the Autonomous District Councils of their representatives on where there are no Chief Executive members by reasons of the functions of the District Councils having been taken over by the Governor of Meghalaya, the respective administrators appointed by him to administer the functions of the Council;
 - (k) Non-official members to be nominated by Government from time to time; and
 - (l) Environment experts to be nominated by Government from time to time.
- (3) The Board may if it thinks necessary co-opt any person or functionality in any of its sitting to resolve any particular issue or issues.

Functions of the Advisory Board

4

- (1) The functions of the Advisory Board shall be to advise Government on-
- (a) The declaration of any area as catchment area;
 - (b) The preservation and protection of catchment areas, streams, rivulets, water sources and on measures to be adopted thereof;
 - (c) The appropriate method of management of catchment areas vis-a-vis the activities customarily practiced in such areas;
 - (d) Whether payment of any amount in any form is called for, for the tress and other cultivation but not for the land;
 - (e) The basis, terms and conditions of the agreement to be made with the land owners after negotiation with them for the purpose; and
 - (f) On such other matter connected with the improvement and augmentation of yield of water from sources therein.
- (2) The Advisory Board shall meet as often as may be necessary but not less than twice in a calendar year.

Declaration of an area as catchment area.

5

- (1) Government may on the advice of the Advisory Board and on receipt of the consent of land owners in writing in the form to be prescribed for this purpose and whose terms and conditions are binding on the parties concerned by notification, declare an area to be a catchment area.
- (2) A catchment area to be declared under sub-section (2) may be either a critical catchment area or a non-critical catchment area.

Measures for protection of catchment areas. 6

- (1) On the declaration of an area as catchment area under section 5 Government shall have the power to take such measures as it deems necessary or expedient for the purpose of protecting the catchment area.
- (2) In particular and without prejudice to the generality of the provisions of sub-section (1) such measures may include all or any of the following matters, namely-
 - (a) Planting or advising the planting of trees and the taking of other steps to regenerate the forests;
 - (b) Testing of the soil samples;
 - (c) In the case of a critical catchment area, prohibiting therein or within a distance not exceeding two hundred metres from the periphery thereof-
 - (i) The felling of trees, destruction or clearance of groves, bushes or any vegetative cover;
 - (ii) Jhumming or cultivation or use of any insecticide or pesticide;
 - (iii) Quarrying of sand or stone;
 - (iv) Excavation of earth;
 - (v) The carrying of any activity which in the opinion is likely to damage the springs, streams rivulets or water sources in the area.
 - (d) In the case of non-critical catchment areas prohibiting therein or within such distance not exceeding one hundred metres from the periphery thereof any activity of the nature specified in clause (c) without permission of and subject to such conditions as the competent authority may think fit to impose.

Guidelines for the competent authority in dealing with applications 7

- In granting or refusing to grant permission under clause (d) of sub-section (2) section 6 the competent authority shall while dealing with application consider:-
- (a) The nature of activity and the period the applicant for the permission has been carrying on such an activity in the area;
 - (b) Whether the activity is likely to cause damage to the catchment area the springs, streams, rivulets and water sources therein and if so the extent thereof; and
 - (c) Whether by not granting any permission, improvement of the catchment area is more likely to be achieved.

Previous publication of notice and consideration of objections	8	<p>(1) Where Government proposes to take any measure contemplated in sub-section (2) of section 6 it shall publish a previous notice of its intention to do so in a manner as may be prescribed inviting objections from persons likely to be affected by the measures proposed.</p> <p>(2) If after consideration of objections received under sub-section (1) Government decides to take any of the measures contemplated in sub-section (2) of section 6 the same shall be notified in a manner as may be prescribed.</p>
Prohibition of activities in catchment area.	9	On the measures being so notified under sub-section (2) of section 8 no person shall undertake or carry on, in the critical catchment area, any activity which is so prohibited and, in the non-critical catchment area, any activity without the permission of the competent authority or otherwise than in accordance with such permission.
Power of entry to inspect and verify.	10	Any member of the Advisory Board or person empowered by the Government in this behalf shall have the right to enter at any reasonable time, with such assistance as he considers necessary, upon any land declared as catchment area including the extent thereof as referred to in clause (c) and (d) of sub-section (2) of section 6, to inspect and verify the activities, if any, or in connection with any function under this Act or rules made there under and every person claiming to be the owner, occupier or otherwise of the land shall be bound to render all assistance and if he fails to do or if he wilfully delays or obstruct such member or person he shall be guilty of an offence under this Act.
Offences	11	Whoever contravenes the provisions of section 9 or of section 10 shall for the first offence be punishable with fine which may extend to rupees two thousand and, in case of continuing offence, of rupees two hundred for each day the offence continues and for any subsequent offence with imprisonment for a term which may extend to six months with or without fines.
Competent Authority	12	Special Secretary/Secretary Forest and Environment Department shall be the Competent Authority for the purpose of this Act, and Government may by notification appoint any other competent authority for the purpose of this Act.

Complaint	13	No Court shall take cognizance of any offence under this Act except on a complaint made by the competent authority
Bar on suits in civil courts.	14	No suit shall be in any civil court to set aside or modify any order passed by Government or by the competent authority under this Act or the rules framed there under.
Appeal	15	Any person aggrieved by the order of Government to declare an area as a catchment area or to take any measure as contemplated in the Act or by any orders of the competent authority may within forty-five days from the date of notification make an appeal to the Meghalaya Board of Revenue and its order on the appeal shall be final.
Effect on other laws	16	The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.
Power to make rules	17	<p>(1) The Government may by notification make rules to carry out purposes of this Act.</p> <p>(2) Without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, viz.</p> <ul style="list-style-type: none"> (a) The manner and method of functioning of the Advisory Board (b) Fees, if any, to be paid to non-official members and other persons connected with the functions of the Board; (c) The form and manner of application for permission to carry on any activity in non-critical catchment areas; (d) The guidelines for the competent authority to deal with applications for permission, subject to provisions of section 7; (e) The form and manner of notification to be issued under sub-section (2) of section 8 regarding measures to be taken; (f) From and manner of issuing notice for entry upon any land for inspection and verification under section 10; (g) The authorities and nodal agency to implement and monitor the implementation of the Act; (h) Supply or collection of information and data; and (i) Any other matter that is required to be prescribed for the purpose of this Act.

MEGHALAYA ACT NO. 5 OF 1992

THE MEGHALAYA NURSING COUNCIL ACT, 1992

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 3rd May, 1992](Published in the *Gazette of Meghalaya*, Extra-ordinary issue, dated 4th May, 1992)

An

Act

To provide for the establishment of a Nursing Council for the State of Meghalaya, registration of nurses with the Council and for matters ancillary thereto

Be, it enacted by the Legislature of the State of Meghalaya in Forty-third year of the Republic of India as follows:-

Short title, extent and commencement.	1	<p>(1) This Act may be called the Meghalaya Nursing Council Act, 1992</p> <p>(2) It extends to the whole of the State of Meghalaya.</p> <p>(3) It shall come into force at once</p>
Definition	2	<p>In this Act unless there is anything repugnant in the subject of context-</p> <p>(a) "Act" means the Meghalaya Nursing Council Act, 1992</p> <p>(b) "Council" means the Meghalaya Nursing Councils established under section 3;</p> <p>(c) "member" means a member of the Council;</p> <p>(d) "nurse" includes a general nurse in auxiliary nurse midwife and a health worker;</p> <p>(e) "prescribed" means prescribed by rules or by regulations as the case may be;</p> <p>(f) "register" means the register maintained under section 9 where nurses are registered and the words 'registered' and 'registration' shall be constructed accordingly;</p> <p>(g) "Registration" means the Registrar referred to in sub-section (1) of section 6;</p> <p>(h) "regulations" means the regulations made by the Council under this Act;</p> <p>(i) "rules" means the rules made by the State Government under this Act;</p> <p>(j) "Section" means a section of the Act; and</p> <p>(k) "State Government" means the Government of the State of Meghalaya.</p>

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| Establishment of the Council | 3 | The State Government may by notification in Official Gazette, establish a Council to be called the Meghalaya Nursing Council, which shall be a body corporate having perpetual succession and shall by the said name sue and be sued |
| Members of the Council | 4 | <p>(1) The Council shall consist of the following persons nominated as members by the State government, namely:-</p> <ul style="list-style-type: none"> (a) The Director of Health Services; (b) The Principal of the State Regional Training Institute (Family Welfare); (c) Two medical doctors from Government hospitals not below the rank of a District Medical and Health Officer of whom one should possess a specialisation or experience in obstetric or gynaecology; (d) Two medical doctors from non-Government hospitals; (e) The State Nursing Superintendent and the Assistant State Nursing Superintendent in the Directorate of Health Services; (f) Two Matrons, one each from Government and non-Government hospitals; (g) Two principal tutors, one each from Government and non-Government Schools of Nursing; and (h) The President of the Trained Nurses Association of India, Meghalaya Branch. <p>(2) The nomination of members under sub-section (1) shall be in as far as possible a manner as may by rules be prescribed.</p> <p>(3) The names of the members shall be notified in the Official Gazette and their term of office shall be three years from the date the notification is published in the Official Gazette and subject to the provisions of the rules, the members shall be eligible for renomination.</p> <p>(4) In the event of any vacancy in the Council due to death, resignation or otherwise of a member, another person shall be nominated in his place and such person shall hold office for the remaining period of the term.</p> <p>(5) No act or proceedings of the Council shall be invalid merely on the ground of their existence of any vacancy in or any defect in the act of the Council.</p> |

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| President ship of the Council | 5 | The Director of Health Services shall be the President of the first Council established immediately after the commencement of his Act and for subsequent Councils the members shall elect its President from amongst themselves. |
| Appointment of a Register & Staff of the Council | 6 | <p>(1) The State Government may appoint a person to be the Registrar of the Council and his terms and conditions of appointment as such Registrar shall be as may by rules be prescribed.</p> <p>(2) The Council may appoint other officers and staff on terms and conditions as may by regulations be prescribed.</p> |
| Meeting of the Council | 7 | <p>(1) A meeting of the Council shall be presided over by the President and during his absence by a member elected from amongst those present.</p> <p>(2) All question arising at a meeting of the Council shall be decided by the vote of the majority of the members present and voting;</p> <p style="text-align: center;">Provided that the President or member presiding shall not vote in the first instance but only in case of a tie.</p> <p>(3) The quorum for any meeting of the Council shall be of six members.</p> |
| Functions of the Council | 8 | <p>Without derogation to any other law for the time being in force, the functions of the Council shall be to:-</p> <p>(a) Registers persons qualified to practise as nurses and to grant certificates of registration;</p> <p>(b) Recognise schools of nurses in the State;</p> <p>(c) Hold and conduct examination of student nurses and grant certificates;</p> <p>(d) Arrange periodical inspection of schools of nurses; and</p> <p>(e) Tender advise on training and maintenance of standard by the schools of nursing and generally on any matter pertaining to the nursing personnel and their profession.</p> |
| Maintenance of a Register and Publication of extracts | 9 | <p>(1) The Council shall maintain a register in the form manner as may by regulations be prescribed in which names of persons eligible to be registered as nurses under this Act are entered.</p> <p>(2) The register shall, from time to time be updated by making corrections and changes in the address, qualification, classification and appointment of the nurses and such other particulars as may be necessary.</p> |

- (3) Extracts from the register relating to the names, addresses and other relevant particulars of the nurses shall be published in the Official Gazette once in every two years.
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| Removal of fraudulent carries from the Register | 10 | <p>An entry in the register which is subsequently found to be fraudulent shall be removed by order of the Council.</p> <p>Provided that no such order shall be made unless the person effected has been given an opportunity to state his case in the matter.</p> |
| Bar, etc for Registration | 11 | <p>The Council may order bar, suspend or remove the registration of a person if-</p> <p>(a) He has been convicted by a court of law for any offence involving moral turpitude.</p> <p>(b) He has been guilty of misconduct, negligence of duty or lack of integrity or professional ethics; or</p> <p>(c) There are defects in his character which in the opinion of the Council may render the retention of its name in the register undesirable.</p> <p>Provided that no action shall be taken on grounds referred to in clauses (b) and (c) of this section unless in enquiry at which an opportunity has been given to the person concerned to state his case, has been made and the Council by a majority of two-thirds of the members present and voting decides that such action should be taken.</p> |
| Appeal | 12 | <p>Any person aggrieved by order of the Council under section 11 may within thirty days from the date on which the notice has been served on him, appeal to the State Government and its decision shall be final.</p> |
| Persons eligible for registration under this Act | 13 | <p>Subject to the provisions of this Act, rules and regulations and any law in force, the following persons shall be eligible for registration, namely-</p> <p>(a) A person already registered the Assam Nurses, 'Midwives', 'Health Visitors' Registration Act, 1944, and which persons are residing and practising as nurses in the State of Meghalaya immediately before the commencement of this Act;</p> <p>(b) Persons who have successfully undergone the course of training in a school of nursing recognised by the Council; and</p> |

		(c) Persons who have passed out from schools of nursing of such other recognised institutions in other States in India and who fulfil the conditions as may, by regulations, be prescribed.
Bar to practise as Nurses	14	No person shall practise and no hospital, dispensary, nursing home or institution by whatever name called shall engage any person as a nurse unless such person has been registered with the Council under this Act.
Penalty	15	Whoever practises or allows a person to practise as a nurse in contravention of section 14 shall be punished with a fine which may extend up to rupees two thousand and up to rupees two hundred for each day the offence continues after conviction.
Power to inspect Hospitals, etc.	16	The Council may authorise the Registrar or any member to inspect any hospital, dispensary, nursing home or school of nursing to ascertain that the persons working therein as nurses are registered with the Council and, in the case of a school of nursing that it conforms to the standards prescribed and the Registrar or member may call for records and other information from the authority concerned and such authority shall supply all true and correct information in its possession
Derecognition of a school of Nursing	17	(1) The Council may, for reasons to be recognised in writing, derecognise a school of nursing if it is of the opinion that the training standard in the school has fallen short of the requirement, or that it is otherwise no longer desirable to recognise it in public interest. (2) A person aggrieved by an order of derecognition under sub-section (1) may appeal to the State Government within one month from the date the order is served on him and the decision of the State Government thereon shall be final.
Protection of action taken in good faith	18	No suit or other legal proceedings shall lie against any person for anything done or intended to be done in good faith under this Act, rules or regulation.
Enforcement of offences.	19	No Court shall take cognizance of any offence under this Act except on a complaint made by the Registrar.
Members, etc to be public servants	20	The members, the Registrar and other officers of the Council shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

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|--|----|--|
| Power to make Rules | 21 | <p>The State Government may make rules for carrying out the purposes of this Act and such rules may provide for-</p> <ul style="list-style-type: none"> (a) The manner contemplated in sub-section (2) of section 4 for nomination of members; (b) The terms and conditions of appointment of a Registrar; (c) Fees payable for an appeal under section 12 or sub-section (2) of section 17; and (d) Any other matter which is required to be prescribed by rules; |
| Power to make regulations | 22 | <p>(1) The Council may with previous approval of the State Government make regulations not inconsistent with the provisions of the rules for the purpose of this Act and such regulations may provide for-</p> <ul style="list-style-type: none"> (a) The manner for convening meetings of the Council and of transacting business and disposing of urgent matter; (b) The sitting fees and travelling expences of the members; (c) The form of application for registration and fess payable therefore; (d) The form of application and conditions under which nurses of other States may be registered and fees payable therefore; (e) The form in which the register shall be maintained and extracts there from published; (f) The appointment of officers and employees of the Council their pay and other conditions of service; (g) The conduct, practice and professional ethics for the nurses and; (h) Any other matter which is required to be prescribed by regulations; |
| Laying of Rules & Regulations in the Legislature | 23 | <p>All rules and regulations made under section 21 and 22 shall as soon as may be after they are made be laid in the Legislature of the State of Meghalaya.</p> |
| Repeal of Assam Act 2 of 1944 | 24 | <ul style="list-style-type: none"> (1) The Assam Nurses, Midwives, Health Visitors Registration Act, 1944 is hereby repealed. (2) Notwithstanding each repeal any action under the Act so repealed shall be deemed to have been taken under the corresponding provisions of this Act. |

MEGHALAYA ACT NO. 6 OF 1992

**THE MEGHALAYA ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION)
(AMENDMENT) ACT, 1992**

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 3rd May, 1992]

(Published in the *Gazette of Meghalaya*, Extra-ordinary issue, dated 4th May, 1992)

An

Act

Further to amend the Legislature Assembly of Meghalaya (Members' Pension) Act, 1977

Be, it enacted by the Legislature of the State of Meghalaya in Forty-third year of the Republic of India as follows:-

Short title and commencement	1	<p>(1) This Act may be called the legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1992</p> <p>(2) It shall be deemed to have come into force on the 1st April, 1992.</p>
Amendment of section 3 of Act 6 of 1977	2	<p>In section 3 of the Legislature Assembly of Meghalaya (Members' Pension) Act, 1977 as amended,</p> <p>(hereinafter referred to as the principal Act), in subsection (1)-</p> <p>(a) For the words "seven hundred and fifty rupees" the words "one thousand rupees" shall be substituted;</p> <p>(b) For the existing second proviso there to the following shall be substituted, namely-</p>

Provided further, that when any person has served as a member of the Legislature Assembly for a period exceeding five years there shall be paid to him an additional pension of rupees one hundred per mensem for every year in excess of the five so, however that in no case shall the total pension payable exceed rupees two thousand per mensem.

Revised rate of pension 3
to apply to Members of
Legislative Assembly

The revised rate of pension under Section 2 shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act.

MEGHALAYA ACT NO. 7 OF 1992

THE MEGHALAYA TAXATION LAWS (AMENDMENT) ACT, 1992

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 3rd May, 1992](Published in the *Gazette of Meghalaya*, Extra-ordinary issue, dated 4th May, 1992)

An

Act

Further to amend the Meghalaya Sales Tax Act, the Meghalaya Finance (Sales Tax) Act, the Meghalaya Purchase Tax Act and the Meghalaya Amusements and Betting Tax Act.

Be, it enacted by the Legislature of the State of Meghalaya in Forty-third year of the Republic of India as follows:-

Short title and commencement	1	<p>(1) This Act may be called the Meghalaya Taxation Laws (Amendment) Act, 1992</p> <p>(2) Clause (a) and sub-clause (ii) of clause (b) of section 2 of this Act shall be deemed to have come into force on the 31st day of July, 1991, clause (b) of section 4 on the 5th day of August, 1991 and the rest of the provisions on the 1st day of April, 1992</p>
Amendment of Schedules II and III to Act XVII of 1947.	2	<p>In the Meghalaya Sales Tax Act (Assam XVII) of 1947 as adapted and amended by Meghalaya-</p> <p>(a) In Schedule II for the existing item 2, the following shall be substituted, namely-</p> <p>“2. Ready-made garments and hosiery 5 paise in (cotton, synthetic and otherwise) including the rupee. school uniforms</p> <p>(b) In Schedule III-</p> <p>(i) Against item 4, in column 2, for the words “tobacco and all its products” the words “Tobacco and all its products but not including tobacco leaf and raw (unmanufactured) tobacco” shall be substituted;</p>

Amendment of the 3
Schedule to Act XI
of 1956

In the Schedule to the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted and amended by Meghalaya)-

- (a) Against item 5, in column 3, for the figure and words “7 paise in the rupee” the figure and words “10 paise in the rupee” shall be substituted;
- (b) For the existing item 6, the following shall be substituted, namely-

“6. Dictaphones, tape recorders and other similar apparatuses for recording sound and tapes of all description for use there with and parts and accessories thereof. 12 paise in the rupee”

- (c) Against item 13, in column 3, for the figure and words “7 paise in the rupee”, the figure and words “12 paise in the rupee” shall be substituted;
- (d) For the existing item 15, the following shall be substituted, namely-

“15. Television sets video cassette recorders, video cassette players, other wireless reception instruments and apparatus, radios, radio gramophones, electrical valves accumulators, amplifiers and loudspeakers parts and accessories thereof. 10 paise in the rupee”

- (e) After items 15, the following new item 15A shall be inserted, namely-

“15A. Electronic goods or instruments, apparatus and appliances including computers and computer software of all varieties and parts and accessories, thereof 10 paise in the rupee”

- (f) Against item 16, in column 3, for the figure and words “8 paise in the rupee”, the figure and words “10 paise in the rupee” shall be substituted;

- (g) After item 16, the following new item 16A shall be inserted, namely-

“16A. Switch boards, ceiling roses, battens linked clips and other electrical fittings of a similar nature. 10 paise in the rupee”

- (h) Against item 17, in column 2, for the words “All varieties of tractors and bulldozers”, the words “All varieties of tractors including parts and accessories thereof”, shall be substituted;
- (i) After item 17, the following new item 17A shall be inserted, namely-

“17A. All varieties of bulldozers including parts and accessories thereof; 8 paise in the rupee”

- (j) For the existing item 26, the following shall be substituted, namely-

“26. Leather goods of all varieties excluding foot wear. 8 paise in the rupee”

- (k) After item 26 the following new item 26A shall be *inserted*, namely-

“26A. Footwear of all kinds 8 paise in the rupee”

- (l) After item 29, the following new item 29A shall be inserted, namely-

“29A. Brushes, sand papers and other abrasives by whatever name known. 8 paise in the rupee”

- (m) Against item 33, in column 2, for the words “sewing machines” the words “sewing machines” knitting machines and parts and accessories thereof” shall be substituted;

- (n) Against item 45, in column 2, for the words “Foam rubber products” the words “Plastic foam rubber products and similar other articles made wholly or partly of artificial or synthetic resin” shall be substituted;

- (o) After each of the items 48, 52 and 79 one each of the following new items shall serially be inserted, namely-

“48A. Lenoleum and similar other floor coverings 10 paise in the rupee”

“52A. Laminated sheets like sunmica, 10 paise in the formica and decolum rupee”

“80. Industrial gases including oxygen, 8 paise in the nitrogen, acetylene gas burners and other rupee” equipments and accessories thereof.

Amendment of the Schedule to Act XIX of 1967

4

In the Schedule to the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and amended by Meghalaya)-

(a) For the existing item 5, the following shall be substituted, namely-

“5. Timber (converted and unconverted) 50 paise per rupee value excluding firewood at which the goods are purchased”

(b) After the existing item 7, the following shall be added as new items 8,9 and 10 namely-

“8. Bamboo 7 paise in the rupee

“9. Casia Bark 5 paise in the rupee

“10. Dhuplaki (kseh) 10 paise in the rupee

Amendment of section B (1) (b) of Act VI of 1939

5

In section 3 of the Meghalaya Amusement and Betting Tax Act (Assam Act VI of 1939 as adapted by Meghalaya), in clause (b) of sub-section (1)-

(a) In item (i), for the figure “50”, the figure “100” shall be substituted;

(b) In item (ii), for the figure “80”, the figure “160” shall be substituted;

(c) In item (iii), for the figure “100”, the figure “200” shall be substituted;

MEGHALAYA ACT NO. 8 OF 1992

THE MEGHALAYA APPROPRIATION (NO.II) ACT, 1992

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 3rd May, 1992](Published in the *Gazette of Meghalaya*, Extra-ordinary issue, dated 4th May, 1992)

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of march, 1993

Be, it enacted by the Legislature of the State of Meghalaya in Forty-third year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1992 (2) It shall be deemed to have come into force on the first day of April, 1992
Withdrawal of Rs. 6,14,40,65,700 from and out of the Consolidated Fund of Meghalaya for the financial year 1992-93	2	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of the sum specified in column (3) of the Schedule to the Meghalaya appropriation (Vote-on-Account) Act, 1992 to the sums of Rupees six hundred fourteen crores, forty lakhs, sixty five thousand, seven hundred towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty-first day of March, 1993 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
1.	{ 2011-Parliamentary/State/Union Territory Legislature 2058-Stationery and Printing 4058-Capital Outlay on Printing and Stationery }	Revenue	1,98,97,000	9,47,000	2,08,44,000	
		Capital	20,00,000	...	20,00,000	
2.	2012-Governor	Revenue	25,000	75,66,000	75,91,000	
3.	2013-Council of Ministers	Revenue	1,17,70,000	...	1,17,70,000	
4.	2014-Administration of Justice ...	Revenue	94,18,000	18,52,000	1,17,70,000	
5.	2015-Elections	Revenue	2,34,32,000	...	2,34,32,000	
6.	{ 2029-Land Revenue 2245-Relief on account of Natural calamities 2250-Other Social Services 3475-Other General Economic Services-201-Land Ceilings 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Revenue	4,92,01,000	...	4,92,01,000	
		Capital	10,000	...	10,000	
7.	2030-Stamps and Registration	Revenue	14,71,000	...	14,71,000	
8.	2039-State Excise	Revenue	94,91,000	...	94,91,000	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
9.	2040-Sales Tax			
	2045-Other Taxes and Duties on Commodities and Services	Revenue	1,02,17,000	... 1,02,17,000
10.	2041-Taxes on vehicles	Revenue	3,70,56,000	... 3,70,56,000
	2070-Other Administrative Services-Purchase & Maintenance of Transport			
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	Capital	2,13,00,000	... 2,13,00,000
11.	2045-Other Taxes and Duties on Commodities and Services- II-Inspectorate of Electricity	Revenue	7,97,79,000	... 7,97,79,000
	2501-Special Programme for Rural Development-Integrated Rural Energy Programme			
	2801-Power	Capital	5,74,00,000	... 5,74,00,000
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.				
12.	2047-Other Fiscal Services Promotion of Small Savings	Revenue	4,56,000	...	4,56,000			
	2048-Appropriation for reduction or avoidance of Debt (<i>Charged</i>)	Revenue			
	2049-Interest Payments (<i>Charged</i>)	Revenue	...	27,08,21,000	27,08,21,000			
	2051-Public Services Commission (<i>Charged</i>)	Revenue	...	28,15,000	28,15,000			
13.	2052-Secretariat-General Services -I-Civil Departments 2251-Secretariat-Social and Community Services-I-Civil Departments 3451-Secretariat-Economic Services-I-Civil Departments	Revenue	10,00,26,000	...	10,00,25,000			
14.	2053-District Administration	Revenue	2,86,14,000	...	2,86,14,000			
15.	2054-Treasury Accounts and Administration	Revenue	1,52,73,000	...	1,52,73,000			
16.	2055-Police 2070-Other Administrative Services-Fire protection and Control 2216-Housing-01-Government Residential Buildings 4059-Capital Outlay on Public Works (Police) 4216-Capital Outlay on Housing (Police)	Revenue	34,06,05,000	85,000	34,06,90,000			
						Capital	50,00,000	...

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
17.	2056-Jails Revenue	1,04,69,000	...	1,04,69,000
	4059-Capital Outlay on Public Works (Jails) Capital
18.	2058-Stationery and Printing Revenue	2,62,95,000	...	2,62,95,000
	4058-Capital Outlay on Stationery and Printing Capital	1,14,00,000	...	1,14,00,000
	4216-Capital Outlay on Housing -01-Government Residential Buildings
19.	2052-Secretariat-General Services -II-Public work Department- Secretariat 2059-Public Works 2202-General Education 2203-Technical Education Build- ings 2204-Sports etc Buildings 2205-Art and Culture 2210-Medical and Public Health 2216-Housing-01-Government Residential buildings (i/c. P.W.D)	Revenue	19,44,56,000	... 19,44,56,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	4059-Capital Outlay on Public Works	Capital	13,38,14,000	... 13,38,14,000
	4202-Capital Outlay on Education, Sports etc.			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing -01-Government Residential Buildings (i/c. P.W.D)			
	4403-Capital Outlay on Animal Husbandry			
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services-Civil Defence and Home Guards	Revenue	4,04,50,000	... 4,04,50,000
20.	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue	82,19,36,000	...	82,19,36,000
	2202-General Education ...				
	2203-Technical Education ...				
	2204-Sports and Youth Services				
	2205-Art and Culture ...				
	2236-Nutrition ...				
	3425-Other Scientific Research				
21.	3454-Census, Survey and Statistics	Capital	10,00,000	...	10,00,000
	4202-Capital Outlay on Education, Sports, Art and Culture				
	6202-Loans for Education, Sports, Art and Culture				
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels etc.	Revenue	2,12,76,000	...	2,12,76,000
	2216-Housing-01-Government Residential Buildings (i/c. G.A.D)				
	4059-Total Outlay on Public Works (i/c. G.A.D)				
23.	2070-Other Administrative Services-V-Training Vigi- lance, Administration of Citizen ship Act, etc.	Revenue	35,10,000	...	35,10,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
24.	2071-Pensions and other Retirement Benefits	Revenue	5,88,50,000	... 5,88,50,000
25.	2070-Other Administrative Ser- vices-VI-State Lotteries	Revenue	11,76,000	... 11,76,000
	2075-Miscellaneous General Services			
26.	2210-Medical and Public Health	Revenue	28,99,63,800	... 28,99,63,800
	2211-Family Welfare ...			
	4210-Capital Outlay on Medical and Public Health	Capital	3,17,00,000	... 3,17,00,000
	4211-Capital Outlay on Family Welfare			
27.	2215-Water Supply and Sanitation	Revenue	16,80,74,000	... 16,80,74,000
	2216-Housing ...			
	4215-Capital Outlay on Water Supply and Sanitation	Capital	27,81,75,000	... 27,81,75,000
	4216-Capital Outlay on Housing -01-Government Residential Buildings			
	6215-Loans for Sanitation and Water Supply			
28.	2216-Housing ...	Revenue	2,88,64,000	... 2,88,64,000
	4216-Capital Outlay on Housing	Capital	76,00,000	... 76,00,000
	6216-Loans for Housing ...			
29.	2217-Urban Development	Revenue
	Municipal Administration	Capital
	6217-Loans for Urban Develop- ment			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
30.	2217-Urban Development	Revenue	7,13,81,000	...	7,13,81,000
	4216-Capital Outlay on Housing	Capital	3,13,50,000	...	3,13,50,000
	4217-Capital Outlay on Urban Development				
31.	2220-Information and Publicity	Revenue	1,87,15,000	...	1,87,15,000
32.	2230-Labour and Employment	Revenue	2,18,29,000	...	2,18,29,000
	-01-Labour				
	2230-Labour and Employment -01-Labour-(A)-Inspectorate of Factories and Steam Boilers				
33.	2230-Labour and Employment -02- Employment and -03- Training	Capital
	3456-Civil Supplies				
	2408-Food Storage and Warehousing				
34.	4408-Capital Outlay on Food Storage and Warehousing	Revenue	96,90,000	...	96,90,000
	2235-Social Security and Welfare -01-Rehabilitation	Capital
	6225-Loans for Social Security and Welfare-60-Other Social Security and Welfare Program- mes	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
35	2235-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 2235-Social Security and Welfare 2236-Nutrition (Social Welfare) 4059-Capital Outlay on Public Works (Social Welfare)	Revenue	11,70,36,000	...	11,70,36,000
		Capital	11,00,000	...	11,00,000
36	2235- Social Security and Welfare -60-Other Social Security and Welfare Programmes 6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Progra- mmes	Revenue	6,50,000	...	6,50,000
		Capital
37	2235-Social Security and Welfare -E-60-Other Social Security and Welfare Programmes 2075-Miscellaneous General Ser- vices-104-Pension and Awards in consideration of Distingui- shed services	Revenue	8,32,000	...	8,32,000
38.	2250-Other Social Services	Revenue	35,000	...	35,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
39.	3451-Secretariat Economic Services-II-Planning Board and attached Office	Revenue	1,43,15,000	... 1,43,15,000
40.	{ 2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay of other Agricultural Programmes 6425-Loans for Co-operation	Revenue	3,61,52,500	... 3,61,52,500
		Capital	4,29,42,500	... 4,29,42,500
		Revenue	1,52,00,000	... 1,52,00,000
		Capital	8,00,00,000	... 8,00,00,000
41.	{ 2552-North Eastern Areas 4552-Capital Outlay on North Eastern Areas 6552-Loans for North Eastern Areas	Revenue	1,52,00,000	... 1,52,00,000
		Capital	8,00,00,000	... 8,00,00,000
42.	3454-Census, Surveys and Statistics-02-Survey and Statistics	Revenue	1,10,42,000	... 1,10,42,000
43.	{ 3475-Other General Economic Services-Regulation of Weights and Measures 2216-Housing-01-Government Residential Buildings	Revenue	41,85,000	... 41,85,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
44.	2401-Crop Husbandry	} Revenue	23,99,04,000	... 23,99,04,000
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation			
	2250-Other Social Services			
	2216-Housing			
4216-Capital Outlay on Housing	} Capital	4,60,80,000	... 4,60,80,000	
4401-Capital Outlay on Crop Husbandry				
4702-Capital Outlay on Minor Irrigation				
4416-Investments in Agricultural Financial Institutions				
6401-Loans for Crop Husbandry	} Revenue	35,75,000	... 35,75,000	
2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing P.W.D Medium Irrigation Projects				
2711-Irrigation, Navigation, Drainage and Flood Control Projects				
4701-Capital Outlay on Medium Irrigation				
4711-Capital Outlay on Flood Control Projects	} Capital	4,49,25,000	... 4,49,25,000	

SCHEDULE-contd.

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
46.	{ 2402-Soil and Water Conservation 2415-Agricultural Research and Education 2216-Housing-01-Government Residential Buildings	Revenue	13,83,02,000	... 13,83,02,000
47.	{ 2501-Special Programmes for Rural Development 6402-Loans for Soil and Water Conservation	Revenue	2,91,30,000	... 2,91,30,000
		Capital
48.	{ 2403-Animal Husbandry 2415-Agricultural Research and Education (Animal Husbandry) 2216-Housing-01 Government Residential Buildings 4059-Capital Outlay on Public Works 4403-Capital Outlay on Animal Husbandry	Revenue	10,76,25,000	... 10,76,25,000
		Capital
49.	{ 6403-Loans for Animal Husbandry 2404-Dairy Development 2216-Housing-01-Government Residential Buildings 2415-Agricultural Research and Education	Revenue	1,99,85,000	... 1,99,85,000

SCHEDULE-contd.

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
50.	2405-Fisheries	Revenue	1,82,29,000	... 1,82,29,000
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Residential Buildings			
	4216-Capital Outlay on Housing			
	4405-Capital Outlay on Fisheries	Capital	12,00,000	... 12,00,000
51.	2406-Forestry and Wild Life	Revenue	28,72,47,000	... 28,72,47,000
	2415-Agricultural Research and Education			
	4406-Capital Outlay on Forestry			
52.	2401-Crop Husbandry	Revenue	15,67,21,000	... 15,67,21,000
	2501-Special Programmes for Rural Development			
	2515-Other Rural Development Programmes			
	2216-Housing-01-Government Residential Buildings			
	2236-Nutrition			
	2505-Rural Employment	Capital	1,90,00,000	... 1,90,00,000
	4216-Capital Outlay on Housing			
	4515-Capital Outlay on Rural Development			
	6515-Loans for other Rural Development Programmes			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
53.	2852-Industries	Revenue	1,25,06,000	...	1,25,06,000
	4885-Capital Outlay on Industries and Minerals	Capital	4,21,00,000	...	4,21,00,000
	4858-Capital Outlay on Enginee- ring Industries				
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Mineral				
54.	2851-Village and Small Industries	Revenue	3,66,68,000	...	3,66,68,000
	2216-Housing-01-Government Residential Buildings	Capital	19,30,000	...	19,30,000
	4851-Capital Outlay on Village and Small Industries				
55.	6851-Loans for Village and Small Industries	Revenue	5,07,67,000	...	5,07,67,000
	2851-Village and Small Industries	Capital	2,03,20,000	...	2,03,20,000
	2216-Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing				
4851-Capital Outlay on Village and Small Industries					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
56.	2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines	Revenue	6,45,00,000	...	6,45,00,000
	4216-Capital Outlay on Housing-01-Government Residential Buildings	Capital	16,00,000	...	16,00,000
	4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries				
57.	3054-Roads and Bridges	Revenue	21,93,50,000	...	21,93,50,000
	5054-Capital Outlay on Roads and Bridges	Capital	44,69,42,000	...	44,69,42,000
58.	3452-Tourism	Revenue	1,45,79,000	...	1,45,79,000
	4059-Capital Outlay on Public Works (Tourism)				
	5275-Capital Outlay on other Communication Services	Capital	2,50,00,000	...	2,50,00,000
	5452-Capital Outlay on Tourism 7452-Loans for Tourism				
59.	3606-Aid Materials and Equipment	Revenue	17,75,000	...	17,75,000
	6003-Internal Debt. of the State Government (<i>Charged</i>)	Capital	...	23,78,36,900	23,78,36,900
	6004-Loans and Advance from the Central Government (<i>Charged</i>)	Capital	...	13,77,84,000	13,77,84,000
60.	5465-Investment in General Financial and Training Institutions	Capital

63

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
61.	7610-Loans to Government Servants etc	Capital 5,00,00,000	...	5,00,00,000
62.	7615-Miscellaneous Loans	Capital
63.	7810-Inter-State Settlement	Capital
64.	7999-Appropriation to Contingency Fund	Capital
Total		... 5,48,43,58,800	65,97,06,900	6,14,40,65,700

MEGHALAYA ORDINANCE NO. 1 OF 1992

(Promulgated by the Governor on the 11th February, 1992)

(Published in the Extra-ordinary issue of the *Gazette of Meghalaya*, dated 11th February, 1992)

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 1992

An

Ordinance

to amend temporarily the Contingency Fund of Meghalaya Act, 1972

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Forty-third Year of the Republic of India the follow Ordinance, namely:-

Short title and commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1992 (2) It shall come into force at once.
Amendment of section 2	2	To section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely-

Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 1992 and ending on the 31st day of March, 1992, this section shall have subject to the modification that for the words 'rupees six crores', the words 'rupees twenty crores' shall be substituted".

MEGHALAYA ORDINANCE NO. 2 OF 1992(Promulgated by the Governor on the 10th June, 1992)(Published in the Extra-ordinary issue of the *Gazette of Meghalaya*, dated 10th June, 1992)**THE MEGHALAYA STATE COUNCIL FOR TECHNICAL EDUCATION ORDINANCE,
1992**

An

Ordinance

For the establishment of a State Council for Technical Education for the promotion of Technical Education at polytechnic level and for matters connected therewith.

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Forty-third Year of the Republic of India the follow Ordinance, namely:-

Short title and commencement	1	<p>(1) This Ordinance may be called the Meghalaya Council for Technical Education Ordinance, 1992</p> <p>(2) It shall come into force at once.</p>
Definitions	2	<p>In this Ordinance unless the context otherwise requires-</p> <p>(a) "Council" means the Council for Technical Education established under section 3;</p> <p>(b) "Chairman" means the Chairman of the Council;</p> <p>(c) "Committee" means a committee appointed under section 11;</p> <p>(d) "Member" means a member of the Council;</p> <p>(e) "Ordinance" means the Meghalaya State Council for Technical Education Ordinance, 1992</p> <p>(f) "Polytechnic" means an institution where a diploma course of study in engineering or Technical subjects is provided;</p> <p>(g) "Prescribed" means prescribed by rules or regulations, as the case may be;</p> <p>(h) "recognised" means recognised by the Council;</p> <p>(i) "regulations" means the regulations made by the Council under this Ordinance;</p> <p>(j) "rules" means the rules made by the State Government under this Ordinance;</p>

- (k) "Secretary" means a Secretary of the Council appointed under sub-section (3) and includes a Member-Secretary referred to in sub-section (4) of section 5;
- (l) "section" means a section of the Ordinance; and
- (m) "State Government" means the Government of the State of Meghalaya.
- Establishment of a Council. 3
- (1) The State Government may, by notification in the Official Gazette, establish with effect from a date to be specified in the notification, a Council for Technical Education to be called the Meghalaya State Council for Technical Education.
- (2) The Council shall be a body corporate having perpetual succession and a common seal and shall by the said name sue and be sued.
- Consequences of establishment of the Council. 4
- On the establishment of the Council (in this section referred to as the Meghalaya Council)-
- (a) The State Council for Technical Education of Assam (hereinafter referred to as the Assam Council) shall cease to have jurisdiction in relation to polytechnics located in Meghalaya;
- (b) Any reference to the Assam Council in any contract or instruments shall be constructed as a reference to the Meghalaya Council;
- (c) Subject to the provisions of this Ordinance, any polytechnic recognised by or affiliated to the Assam Council immediately before the establishment of the Meghalaya Council shall be deemed to be a polytechnic recognised by or, as the case may be, affiliated to the Meghalaya Council;
- (d) Any certificate, diploma or academic distinction awarded by the Assam Council or any competent authority immediately before the establishment of the Meghalaya Council shall be deemed to have been awarded under the provisions of this Ordinance; and
- (e) Any rule, regulation or order made prior to the commencement of this Ordinance by any competent authority in relation to polytechnic or the course of study therein shall be deemed to have been made under the corresponding provisions of this Ordinance.
- Composition of the Council. 5
- (1) The Council shall consist of the following members, namely-

- (a) A Chairman to be appointed by the State Government;
 - (b) One member of the Meghalaya State Legislative Assembly to be nominated by the Speaker;
 - (c) The Director of Public Instruction, Meghalaya;
 - (d) The Director of Technical Education, Meghalaya or when there is no Director, the Additional Director;
 - (e) The Director of Industries, Meghalaya;
 - (f) The Commissioner of Labour, Meghalaya;
 - (g) Not more than two representative to be nominated from recognised polytechnics by the State government;
 - (h) A representative of the Central Government to be nominated by that Government;
 - (i) A representative of All India Council for Technical education;
 - (j) The Principal of the technical Teachers' Training Institution of Eastern Region; and
 - (k) Two non-official persons to be appointed by the State Government from amongst those who are conversant with technical education of whom one should be a lady;
- (2) The State Government may, if it considers it necessary, also appoint one of the members to be the Vice-Chairman of the Council.
- (3) The State Government may appoint a person to be a Secretary of the Council and on such appointment the person shall become also a member.
- (4) Where a Secretary is not appointed the Director of Technical Education or, when there is no Director, the Additional Director, shall be the Member-Secretary of the Council and shall exercise all the powers and duties of a Secretary.

Term of office of a member

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- (1) The term of office of a member other than an *Ex-Officio* member shall be three years from the date of appointment or for any shorter period as may be specified in the appointment by the State Government:
 Provided that until the Council is re-constituted from time to time a member shall continue to hold office after expiry of his term:

Provided further that membership of an *ex-officio* member shall cease if he ceases to hold the office by virtue of which he became such a member.

- (2) A member who absents himself from any three consecutive meetings of the Council shall be deemed to have relinquished his membership with effect from the date following the date such a third meeting of the Council ends.
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| Resignation of a member | 7 | Any member other than an <i>ex-Officio</i> member may resign his membership at any time by tendering his resignation in writing to the Secretary and such member shall be deemed to have relinquished his office on acceptance of his resignation by the State Government. |
| Power of the Government to reconstitute the Council or terminate membership | 8 | Nothing in this Act shall derogate the power of the State Government to- <ul style="list-style-type: none"> (a) Dissolve or reconstitute the Council at any time; (b) Terminate the membership of any member for reasons to be recorded in writing; and (c) Re-appoint the same person as member from time to time. |
| Occurrence of a vacancy | 9 | Any vacancy occurring in the Council shall be filled up as soon as may be by appointment of another person and such person shall hold office for the remainder of the term of the person in whose place has been appointed. |
| Act and proceedings of the Council not to be invalid | 10 | No Act or proceedings of the Council shall be invalid merely by reasons of any- <ul style="list-style-type: none"> (a) Vacancy or defect in the constitution thereof; or (b) Defect in the election, nomination or appointment of any member; or (c) Irregularity in the procedure of dealing with any matter but effecting its merit |
| Appointment of committees | 11 | (1) The Council may appoint an academic Committee, an executive Committee and a standing committee which shall function under the direction and control of the Council, for the efficient discharge of its duties and performance of its functions under this Ordinance.

(2) The Committee shall consist of such number of members and carry out such functions and duties as may by regulations be prescribed. |
| Power and functions of the Council | 12 | Subject to the provisions of this Ordinance, the powers and functions of the Council shall be- |

- (a) To recognise or grant affiliation to polytechnics in the State.
- (b) To prescribe the syllabus, course of study and examination and the instructional facilities to be provided in a polytechnic;
- (c) To prescribe the educational and other qualifications of the members of the staff of a polytechnic;
- (d) To prescribe the educational and other qualifications of a student and the terms and conditions for his admission to a polytechnic
- (e) To conduct examinations of students of recognised polytechnics and to lay down conditions subject to which students may be permitted to sit in the examination;

Provided that the Council may authorise polytechnic to conduct examinations of its own students according to such standards and conditions as it may prescribe;

- (f) To publish the results of examinations and to grant certificates and diplomas to the students who have passed the examinations;
- (g) To advise the State, Government on all matter relating to technical education for meeting as far as practicable the need of the State;
- (h) To co-ordinate and maintain the standard of the technical education in polytechnic;
- (i) To institute and award fellowship, including travelling fellowship, scholarship and studentship and to award prizes and district on certificates;
- (j) To co-operate with the All India Council for Technical Education or its branches and other similar organisation for the purpose of effecting as far as possible uniformity of standards in the polytechnics in the State:
- (k) To give direction and guidance to a polytechnic and to make inspections;
- (l) To create post for its purposes of the Council and appoint persons thereto;

Provided that creation of posts equivalent to those in Group 'A' of the State Government and appointment of person thereto shall be made with prior approval of the Government; and

- (m) With prior approval of the State Government to borrow money on its own security for purposes under this Ordinance.

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| Affiliation of a polytechnic | 13 | <ul style="list-style-type: none"> (1) A polytechnic satisfying the conditions and standards as may be prescribed may be affiliated to the Council on terms and conditions as may by regulations be prescribed. (2) Affiliation may be suspended or cancelled if in the opinion of the Council the polytechnic has failed to comply with the condition or directions given by the Council or to maintain the standards required under this Ordinance. |
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Provided that before any affiliation is cancelled the Council shall be given an opportunity to the authority managing the polytechnic to state its case.

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| Power and functions of the Chairman. | 14 | <ul style="list-style-type: none"> (1) The Chairman shall have the power to take all actions necessary for implementing the decisions of the Council. (2) Subject to the general control to the Council the Chairman may pass such order as he may consider necessary on the decision of the Committees. (3) Where any action which normally requires the prior approval of the Council is to be taken urgently, the Chairman may take such action as he considers it necessary and shall apprise the Council of the matter and of the action so taken as soon as may be and the Council may approve or modify it. (4) The Chairman shall preside over meetings of the Council and conventions held by it; |
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Provided that in any meeting when the Chairman is absent and there is no Vice-Chairman to preside over it the meeting shall be presided over by a member chosen from amongst those present in the meeting.

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| Power and functions of the Secretariat | 15 | The Secretary shall subject the control and direction of the Chairman, be the Chief Executive of the Country and his power and functions shall be as may by regulations be prescribed. |
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| Conditions of Services of employees | 16 | The conditions of service including conditions relating to provident fund, insurance and other retirement or terminal benefits of the employees of the Council shall be as may by rules be prescribed. |
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Fund of Council	17	<p>(1) The Council shall have its own fund into which all moneys received shall be credited and necessary expenditure met from.</p> <p>(2) The fund shall be kept in a nationalised Bank as the Council may decide and shall be operated in such manner as may by regulations be prescribed.</p>
Annual Report	18	<p>The annual report of the Council shall be prepared and placed before the Council for consideration at its annual general meeting and after consideration the Council shall submit the report together with its comments to the State Government.</p>
Annual Accounts	19	<p>The annual accounts of the Council shall be prepared and be audited by the Examiner of Local Accounts of the State Government and the audited accounts along with the auditor's report shall be placed before the Council for consideration and after consideration the Council shall submit the accounts together with its comments to the State Government.</p>
Directions by the State Government	20	<p>The State Government may issue directions to the Council, including directions modifying or annulling any of its actions or decisions which in the opinion to the State Government is not consistent with the provisions of this Ordinance and the Council shall act according to the decision:</p> <p style="padding-left: 40px;">Provided that direction annulling the action or decision of the Council may be issued only after giving the Council an opportunity to state its case.</p>
Inspection	21	<p>The State Government may cause an inspection of the Council or any recognised polytechnic to be conducted by its officers to ensure that the Council or the polytechnic as the case may be, functions in accordance with the provisions of this Ordinance, and the officer shall be afforded all reasonable facilities for the conduct of the inspection.</p>
Appeal	22	<p>(1) Any person aggrieved by the orders of the Chairman or any officer of the Council or any committee may appeal to the Council within thirty days from the date of receipt of the orders appealed against and the Council shall pass orders as it deems fit.</p>

- (2) Any person aggrieved by an order of the Council may appeal to the State Government within thirty days from the date of receipt of the orders appealed against and the State Government shall pass orders as it considers just and proper and such orders shall be final and binding.
- Power to remove difficulties 23 If any difficulty arises in giving effect to the provisions of this Ordinance including provisions relating to the constitution of the Council and its functions, the State Government may make such orders, not inconsistent with the purposes of this Ordinance as may appear to it to be necessary or expedient, for removing the difficulty and such orders may be made to have a retrospective effect.
- Power to make rules 24 (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Ordinance.
- (2) Without prejudice to the generality of foregoing power, such rules may provide for the following matters, namely-
- (a) The salary or honorarium and allowances payable to the Chairman, Vice-Chairman and other members;
 - (b) Any other powers and functions which the Chairman or Vice-Chairman may exercise;
 - (c) The salary, allowances and conditions of service of the Secretary;
 - (d) The manner of preparation and the time within which the annual report and the annual audited accounts of the Council shall be submitted to the State Government; and
 - (e) Any other matter that is to be provided for by rules.
- Power to make regulations. 25 (1) The Council may, with previous approval of the State Government, make regulations not inconsistent with the provisions of the Ordinance of the rules.
- (2) Without prejudice to be generality of the foregoing such regulations may provide for the following matters, namely-
- (a) The procedure for holding meetings, including the determination of quorum for any items of the Council or of the Committees;
 - (b) The conditions required for affiliating a polytechnic;

- (c) The standard to be maintained by a recognised polytechnic;
 - (d) The courses of study or instruction to be provided and the examinations to be conducted by polytechnic;
 - (e) The award of diplomas, certificates and other academic distinctions and the conditions thereof or;
 - (f) The fees payable for appearing at any examination conducted by the Council;
 - (g) The conditions for award of fellowship, travelling fellowship, scholarship or studentship;
 - (h) The conduct of examinations appointment of examiners or supervisions and the fees payable to them;
 - (i) The composition, duties and functions of the committees;
 - (j) The powers and functions of the Secretary;
 - (k) The salary, allowances and other conditions of service of the employees of Council;
 - (l) The manner of the operation of the funds and Bank accounts of the council; and
 - (m) Any other matter which is required to be provided for by regulations.
- (3) The regulations made shall be published in the Official Gazette.

MEGHALAYA ORDINANCE NO. 3 OF 1992(Promulgated by the Governor on the 10th August, 1992)(Published in the Extra-ordinary issue of the *Gazette of Meghalaya*, dated 10th August, 1992)**THE MEGHALAYA STATE HOUSING BOARD (AMENDMENT) ORDINANCE, 1992**

An

Ordinance

Further to amend the Meghalaya State Housing Board Act, 1986

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Forty-third Year of the Republic of India the follow Ordinance, namely:-

Short title and commencement	1	(1) This Ordinance may be called the Meghalaya State Housing Board (Amendment) Ordinance, 1992 (2) It shall come into force at once.
Amendment of Section 2 of Act 6 of 1986	2	In section 2 of the Meghalaya State Housing Board Act, 1986 (hereinafter referred to as principal Act, for clause (d), the following shall be substituted namely- “(d) “Chairman” and “Vice-Chairman” mean the Chairman and the Vice-Chairman of the Board”.
Amendment of Section 4(1)	3	In sub-section (1) of section 4 of the principal Act- i) For the words “a Chairman”, the words “a Chairman and the Vice-Chairman” shall be substituted; ii) In clause (f), for the word “Three”, the word “Seven” shall be substituted.
Amendment of Section 4 (2), 5, 6(1), 7, 44 and 53	4	In sub-section (2) of section 4, section 5, sub-section (1) of section 6, section 7, section 44 and clause (c) of section 53 of the principal Act, for the words “the Chairman” wherever they occur the words “the Chairman, the Vice-Chairman” shall be substituted.

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| Amendment of Section 6 (2), 11(3) and 52 | 5 | In sub-section (2) of section 6, clause (a) of sub-section (3) of section 11 and clause (a) of sub-section (2), of section 52 of the principal Act, for the words “the Chairman” wherever they occur the words “the Chairman and the Vice-Chairman” shall be substituted. |
| Amendment of Sections 11 (2), 17(1) and 19 | 6 | In sub-section (2) of section 11, sub-section (1) of section 17 and section 19 of the principal Act, for the words “the Chairman” the words “the Chairman or in absence, the Vice-Chairman” shall be substituted. |
| Amendment of Sections 11 (3) | 7 | In clause (b) of sub-section (3), of section 11 of the principal Act, for the words “the Chairman and in his absence by the Vice-Chairman and in the case both are absent”, shall be substituted. |
| Amendment of Sections 38 (2) | 8 | For sub-section (2) of section 38 of the principal Act, the following shall be substituted, namely-

“(2) All debentures issued by the Board shall be signed jointly by-

(a) The Chairman or, in his absence, the Vice-Chairman; and
(b) The Housing Commissioner” |

MEGHALAYA ORDINANCE NO. 4 OF 1992

THE MEGHALAYA PREVENTIVE DETENTION ORDINANCE, 1992

An

Ordinance

To provide for preventive detention in certain cases for the purposes of internal security of the State and maintenance of public order and for matters connected therewith.

Whereas the Legislative Assembly of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate the following Ordinance, namely:-

Short title, extend and commencement	1	<p>(1) This Ordinance may be called the Meghalaya Preventive Ordinance, 1992</p> <p>(2) It extends to the whole of the State of Meghalaya</p> <p>(3) It shall come into force at once.</p>
Definitions	2	<p>In this Ordinance, unless the context otherwise requires</p> <p>(a) “detention order” means an order made under section 3;</p> <p>(b) “Government” or “State Government” means the Government of Meghalaya;</p> <p>(c) “Section” means a section of this Ordinance; and</p> <p>(d) “State” means the State of Meghalaya.</p>
Power to make orders detaining certain persons.	3	<p>(1) The State Government or any officer of the State Government not below the rank of a Secretary specially empowered for the purpose of this section by the State Government or a District Magistrate may, if satisfied, with respect to any person that with a view to preventing him from acting in any manner prejudicial to the security of the State or the maintenance of public order it is necessary so to do, make an order directing that such person be detained.</p>

- (2) When any order is made under this section by an officer mentioned in sub-section (1) or by a District Magistrate he shall forthwith report the fact to the State Government together with the grounds on which the order has been made by an officer particulars as in his opinion have a bearing on the matter and no such order shall remain in force for more than twelve days after the making thereof unless in the meantime it has been approved by the State Government;

Provided that where under section 8 the grounds of detention are communicated by the authority making the order after five days but not later than ten days from the date of detention, this sub-section shall apply subject to the modification that for words "twelve days" "fifteen days" shall be substituted.

Execution of detention orders. 4

A detention order may be executed at any place in India in the manner provided for the execution of warrants of arrest under the Code of Criminal Procedure, 1973

Power to regulate place and conditions of detention. 5

Every person in respect of whom a detention order has been made shall be liable.

- (a) To be detained in such place and under such conditions, including conditions as to maintenance, discipline and punishment for the breaches of discipline, as the State Government may by general or special order specify; and
- (b) To be removed from one place of detention to another place of detention within the State or in another State by order of the State Government;

Provided that no order shall be made under clause (b) for the renewal of a person from the State to another State except with consent of the Government of that other State.

Detention orders not be invalid or inoperative on certain grounds 6

No detention order shall be invalid or inoperative merely by reason-

- (a) That the person to be detained there under is outside the limits of the territorial jurisdiction of the Government or office making the order; or
- (b) That the place of detention of such person is outside the said limits

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| Powers in relation to absconding persons | 7 | <p>(1) If the Government or officer mentioned in sub-section (1) of section 3, as the case may be, has reason to believe that a person in respect of whom a detention order has been made has absconded or is concealing himself so that the order cannot be executed, the Government or the officer may-</p> <p>(a) Make a report a writing of the fact to Deputy Commissioner or the Chief Judicial Magistrate or a Judicial Magistrate of the first class having jurisdiction in the place where the said person ordinarily resides and thereupon the provisions of section 82, 81, 84 and 85 of the Code of Criminal Procedure, 1973 shall apply in respect of the said person and his property as if the detention order made against him were a warrant issued by the Magistrate;</p> <p>(b) By order notified in the Official Gazette direct the said person to appear before such officer at such place and within such period as may be specified in the order and if the said person fail to comply with such direction he shall unless he proves that it was not possible for him to comply therewith and that he had, within the period specified in the order, informed the officer mentioned in the order of the reason which rendered compliance therewith impossible and of his whereabouts, be punishable with imprisonment for a term which may extend to one year or with fine or with both.</p> <p>(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 every offence under clause (b) of sub-section (1) shall be cognisable</p> |
| Grounds of order of detention to be disclosed to person affected by the order. | 8 | <p>(1) When a person is detained in pursuance of a detention order the authority making the order shall as soon as may be, but ordinarily not later than five days and in exceptional circumstances and for the reasons to be recorded in writing, not later than ten days from the date of detention communicate to him the grounds on which the order has been made and shall afford him the earliest opportunity of making a representation against the order to the Government;</p> <p>(2) Notwithstanding in sub-section (1) shall require the authority to disclose fact which it considers to be against public interest to disclose.</p> |

- Grounds of detention severable 9 Where a person has been detained in pursuance of a detention order under section 3, which has been made on two or more grounds such detention order shall be deemed to have been made separately on each of such grounds and accordingly-
- (a) Such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds is or are-
 - i) Vague,
 - ii) Non-existent,
 - iii) Non-relevant,
 - iv) Not connected or not proximately connected with such person, or
 - v) Invalid for any other reason whatsoever, and it is not therefore possible to hold that the Government or officer making such order would have been satisfied as provided in section 3 with reference to the remaining ground or grounds and made the order of detention.
 - (b) The Government or officer making the order of detention shall be deemed to have made the order of detention under the said section after being satisfied as provided in that section with reference to the remaining ground or grounds.
- Constitution of Advisory Boards. 10
- (1) The State Government shall, whenever necessary constitute one or more Advisory Boards for the purposes of this Ordinance.
 - (2) Every such Board shall consist of three persons who are or have been qualified to be appointed as Judge of a High Court and such persons shall be appointed by the State Government.
 - (3) The State Government shall appoint one of the members of the Advisory Board who is or has been a Judge of a High Court to be its Chairman and the appointment as such Chairman of a person who is a judge High Court shall be with previous approval of the Chief Justice of that High Court
- Reference to Advisory Boards 11
- Save as otherwise expressly provided in this Ordinance, in every case where a detention order has been made the State Government shall within three weeks from the date of detention of a person, place before the Advisory Board constituted by it under section 10, the grounds on which the order has been made and the representation , if any, made by the person affected by the order and in case where the order has been made by an officer referred to in

Sub-section (1) of section 3, also the report made by such officer under sub-section (2) of that section.

Procedure of Advisory Boards 12

- (1) The Advisory Board shall, after considering the materials placed before it and, after calling for such, further information as it may deem necessary from the Government or from any person called for the purpose through the Government or from the person concerned , and if in any particular case it considers it essential to do so or if the person concerned desires to be heard, after hearing him in person, submit its report to the Government within seven weeks from the date of detention of the person concerned.
- (2) The report of the Advisory Board shall specify in a separate part thereof the opinion of the Advisory Board as to whether or not there is sufficient cause for the detention of the person concerned.
- (3) When there is difference of opinion among the members forming the Advisory Board the opinion of the majority of such members shall be deemed to be the opinion of the board.
- (4) Noting in this section shall entitle any person against whom a detention order has been made to appear by any legal practitioner in any matter connected with the reference to the Advisory Board.
- (5) The proceedings of the Advisory Board and its reports, excepting that part of the report in which the opinion of the Advisory Board is specified, shall be confidential.

Action upon the report of Advisory Board 13

- (1) In any case where the Advisory Board has reported that there is, in its opinion, sufficient cause for the detention of the person the Government may confirm the detention order and continue the detention of the person concerned for such period as it thinks fit.
- (2) In any case where the Advisory Board has reported that there is, in its opinion, sufficient cause for the detention of the person the Government shall revoke the detention order and cause the person to be released forthwith.

Maximum period of detention 14 The maximum period for which any person may be detained in pursuance of any detention order which has been confirmed under sub-section (1) of section 13 shall be ten weeks from the date of detention;

Provided that nothing contained in this section shall affect the power of the Government to revoke or modify the detention order at any earlier time.

Revocation of detention Orders. 15 (1) Without prejudice to the provisions of section 35 of the Meghalaya Interpretation and General Clauses Act, 1972 a detention order made by an officer of this Government mentioned in sub-section (1) of section 3 or by the District Magistrate may, at any time, be revoke or modified by the State Government and in case of a detention order made by the State Government, by the Central Government.
(2) The revocation or expiry of a detention order shall not bar the making of a fresh detention order against the same person in any case where fresh facts have arisen after the date of revocation or expiry on which the State Government or an officer or District Magistrate as the case may be, is satisfied that such an order should be made.

Temporary release of persons detained 16 (1) The Government may, at any time, direct that any person detained in pursuance of a detention order may be released for any specified period either without conditions or upon such conditions specified in the direction as that person accepts and may, at any time, cancel has release.
(2) In directing the release of any person under sub-section (1) the Government may require him to enter into a bond with or without sureties for the due observance or the conditions specified in the direction
(3) Any person released under sub-section (1) shall surrender himself at the time and place and to the authority specified in the order directing his release or cancelling his release as the case may be.
(4) If any person fails without sufficient cause to surrender himself in the manner specified in sub-section (3), he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

(5) If any person release under sub-section (1) fails to fulfil any of the conditions imposed upon him under the said sub-section or in bond entered into by him, the bond shall be declared to be forfeited and any person bound thereby shall be liable to pay the penalty thereof.

Protection of action
taken in good faith

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No suit, prosecution or other legal proceedings shall lie against the State Government or any person for anything which is in good faith done or intended to be done in pursuance of this Ordinance.

MEGHALAYA ORDINANCE NO. 5 OF 1992

(Promulgated by the Governor on the 14th December, 1992)

(Published in the Extra-ordinary issue of the *Gazette of Meghalaya*, dated 15th December, 1992)

**THE CONTINGENCY FUND OF MEGHALAYA (SECOND AMENDMENT)
ORDINANCE, 1992**

An

Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1992

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Forty-third of the Republic of India the following Ordinance, namely:-

Short title and commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Second Amendment) Ordinance, 1992 (2) It shall come into force at once.
Amendment of Section 2.	2	To section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely:-

Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Second Amendment) Ordinance, 1992 and ending on the 31st day of March, 1993 this section shall have effect subject to the modification that for the words 'rupees six crores' the words 'rupees twenty crores' shall be substituted".